

MANIPUR **GAZETTE**

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**GOVERNMENT OF MANIPUR
SECRETARIAT: HOME DEPARTMENT**

NOTIFICATION

Imphal, the 5th September, 2026

No. H-3401/2/2025-HD-HD: The following Notification No. S.O. 4917(E) dated 5th September, 2026 of the Ministry of Home Affairs (Office of the Registrar General, India), New Delhi published in the Gazette of India, Extraordinary No. 4728 dated 5th September, 2026 is hereby republished in the Manipur Gazette for information of the general public.

N. ASHOK KUMAR,
Commissioner (Home),
Government of Manipur,

MINISTRY OF HOME AFFAIRS
(Office of Registrar General, India)

NOTIFICATION

New Delhi, the 5th September, 2026

S.O. 4917(E).— In exercise of the powers conferred by section 3 and section 17A of the Census Act, 1948 (37 of 1948) read with rules 6A and 6D of the Census Rules, 1990, the Central Government hereby defers the houselisting operations for Census 2027 for the State of Manipur and for that purpose, hereby makes the following amendment in the notification of the Government of India in the Ministry of Home Affairs number S.O. 99(E), dated the 7th January, 2026 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), dated the 7th January, 2026.

In the said notification, after the words “in all States and Union territories in India”, the words and brackets “(except the State of Manipur till further declaration)” shall be inserted.

[F. No. 9/8/2025- CD (Cen)]
MRITUNJAY KUMAR NARAYAN,
Registrar General of India and Census Commissioner.